

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 39/2025

In

Original Application No. 218/2024

**In the matter of:**

Rajan

...Applicant

Versus

Govt. of NCT of Delhi & Ors

...Respondents

**NDOH:- 08.01.2026**

**INDEX**

S. No.	Contents	Page No.
1	Status taken report on behalf of the Delhi Pollution Control Committee (in compliance to the order dated 04.03.2024).	1-4
2	<b><u>Annexure-1</u></b> Copy of the letter dated 24.08.2023 issued to MCD and DCF (North).	5
3	<b><u>Annexure-2</u></b> Copy of the action taken report received from DCF(North).	6-9

Filed by:

New Delhi:

Dated: 24<sup>th</sup>.12.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (1)

PRINCIPAL BENCH, NEW DELHI

Execution Application No. 39/2025

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**In the matter of:**

Rajan

...Applicant

Versus

Govt. of NCT of Delhi &amp; Ors

...Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER DATED 04.03.2024 AND 01.07.2025.**

IT IS MOST RESPECTFULLY SHOWETH:

I, Amit Chaudhary, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3<sup>rd</sup> Floor, Block-A, IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.



That this Hon'ble Tribunal took up the above captioned Execution Application on 01.07.2025, the applicant is seeking compliance of the

order dated 04.03.2024 passed in OA No. 218/2024. In the Original Application, the grievance of the Applicant was that the Respondent No. 5 had uprooted/cut a full-fledged grown tree standing in the park opposite to the DDA Market No. 3 in Y-Block, Mangolpuri, Ward no. 42, Delhi.

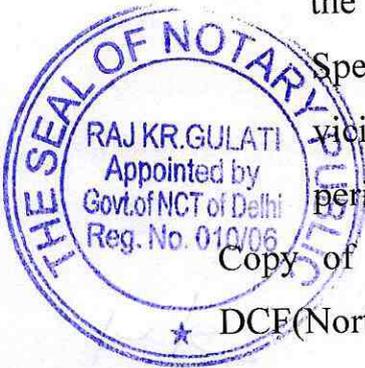
3. That this Hon'ble Tribunal vide order dated 04.03.2024 pleased to direct DPCC to file action taken report (ATR) on receipt of ATR from Dy. Conservator of Forest (DCF, North). This Hon'ble Tribunal please to issue notice to Department of Forest, GNCTD as well.
4. That, a complaint dated 02.08.2023 was received in DPCC from Sh. Rajan regarding cutting of tree at Y-Block, Market No. 3, Mangolpuri Ward no. 42, Delhi. DPCC forwarded the complaint to MCD and Department of Forest and Wildlife on 24.08.2023 for necessary action on their end. Copy of the letter dated 24.08.2023 is enclosed herewith as ANNEXURE-1.
5. That, the DCF (North) in compliance with this Hon'ble Tribunal order dated 04.03.2024 submitted an action taken report dated 30.09.2025. The ATR was also forwarded to Registrar of this Hon'ble Tribunal directly. In the ATR following facts were submitted:
  - a) Tree hearings proceedings were held in the chamber of the undersigned on 22.11.2023, 07.05.2025, 18.06.2025, 07.08.2025 and 24.09.2025 in view of the aforementioned tree offence booked for violation of section 8 of the Delhi Preservation of Trees Act, 1994 caused by illegal head back of one (01) Sheesham tree located at MCD park opposite H.No. Y- 1946, DDA Market No. 3, Y- Block, Mangolpuri, Ward No. 42, Delhi.



- b) Written submission on behalf of Sh. Rahul Choudhary (H/o : Y - 1946, Y- Block, Mangolpuri, Ward No. 42, Delhi) was taken on record wherein he has submitted that the tree cut at the park nearby Y - 1946 has been cut by M.C.D.
- c) Witten submission on behalf of Sh. Vipin (M.C.D, S.O (Horti)) having operational jurisdiction over the site of offence i.e. MCD park opposite DDA Market No. 3, Y- Block, Mangolpuri, Ward No. 42, Delhi was also submitted and taken on record wherein he has vehemently denied all allegations made against MCD and stated that that Land Owner (Mobile No 880055886) and contractor (Mobile No 8882424855) have committed the said offence of illegal head back of one (01) Sheesham tree.
- d) The present case and submissions made by all the parties, a detailed thorough investigation is necessary to conclude the present matter. It has been directed that a F.I.R. be registered for violation of provision of Section 8 of the Delhi Preservation of Trees Act, 1994 by the concerned Police Station i.e. P.S: Mangolpuri and thereafter the present case be moved for prosecution under Section 24 of the Delhi Preservation of Trees Act, 1994.
- e) Compensate the environmental damage caused by illegal head back of the said tree, it is hereby directed that Sh. Rahul Choudhary (Alleged offender) and MCD (land owning agency of the offence site) both shall plant five (05) trees each of Native Species having a height of not less than 6 feet in a nearby vicinity of DDA Market No. 3, Mangolpuri Ward No. 42 within a period of one (01) month.

Copy of the action taken report dated 30.09.2025 received from

DCE(North) Delhi is enclosed herewith as ANNEXURE-2.



6. That it is most respectfully submitted that, the Government of NCT of Delhi framed "The Delhi Preservation of Trees Act (DPTA) in the year of 1994. This legislation provides legal protection to trees in Delhi. The Act aims to prevent any action that might harm the growth or regeneration of trees. As per the act, a tree is defined as any woody plant that has branches supported by a trunk or body of at least 5 Cm diameter and is at least one meter high from the ground level. The Act prohibits several activities that can cause the death of a tree, such as cutting, uprooting, bulldozing, girdling, and pollarding. Applying arboricides, burning, or damaging a tree in any other manner that can lead to its death is also considered as illegal under the Act.
7. That, the DPCC does not have jurisdiction under "The Delhi Preservation of Trees Act (DPTA), 1994". The Forest Department, Government of NCT Delhi is the appropriate authority under this Act.
8. In view of the above, the present status report may kindly be taken on record.



24 DEC 2025

DEPONENT

ATTESTED

NOTARY PUBLIC  
GOVT. OF NCT OF DELHIVERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

24 DEC 2025

Verified at New Delhi on this \_\_\_ day of December, 2025.

DEPONENT

27

Annexure - I

Speed Post

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>	
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5

F. No. DPCC/CMC-III/2023/ G.Complaint/ 1791-93

Dated: 24.8.23

To,

**The Commissioner,**  
Municipal Corporation of Delhi,  
14<sup>th</sup> Floor, Dr.SPM, Civic Centre, Minto Road,  
New Delhi - 110002

**The Director, Department of Forest & Wildlife,**  
GNCTD, A Block, 2<sup>nd</sup> Floor, Vikas Sadan, I.P. Estate,  
New Delhi-110002

Sub :- Redressal of public complaint

Sir,

Please find enclosed herewith a complaint received on **02.08.2023** from **Sh. Rajan S/o Panna Lal, I-588, Mangolpuri, Delhi-110083** regarding **Cutting trees at Y- Block, Market No.3, Mangolpuri, Delhi-83**. The contents of complaint is self-explanatory. You are requested to take necessary action at your end with intimation to the complainant and this office.

Yours faithfully,

  
Environmental Engineer,  
Consent management Cell-III

V. K. JAIN

Environmental Engineer  
Delhi Pollution Control Committee  
Govt. of NCT of Delhi  
4th, & 5th Floor, ISBT, Building  
Kashmere Gate, Delhi-110006

Encl: As above.

Copy for information :

✓ 1. Sh. Rajan S/o Panna Lal, I-588, Mangolpuri, Delhi-110083

T.C  
w/jc

MS/2049  
08/10/25URGENT  
COURT MATTER

6

GOVT. OF NCT OF DELHI  
DEPARTMENT OF FOREST AND WILD LIFE  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS  
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036  
F.01/DCF(N)/NGT/O.A.No.218of2024/2025-26/2394-95

DATE: 30.09.2025

To, ✓

The Member Secretary (DPCC)  
6th floor, C wing, Delhi Secretariat,  
I P Estate, Delhi-110002

Sub: Action Taken Report in compliance of order dated 04.03.2024 passed by the Hon'ble National Green Tribunal, Principal Bench in O.A.No. 218/2024 titled as "Rajan Vs. Govt of NCT of Delhi & Ors"- reg

Ref: Order dated 04.03.2024 passed by the Hon'ble NGT in O.A.No. 218/2024 titled as "Rajan Vs. Govt of NCT of Delhi & Ors"

Sir,

The present action taken report is submitted/filed in compliance of directions passed by the Hon'ble National Green Tribunal, Principal Bench vide its order dated 04.03.2024 in O.A.No. 218/2024 titled as "Rajan Vs. Govt of NCT of Delhi & Ors" apropos to illegal headback of one (01) full-fledged grown Sheesham tree which was standing in the MCD park opposite to DDA Market No. 3, Y Block, Mangol Puri, Ward No. 42, Delhi. Operative part of the order dated 04.03.2024 is provided hereunder:-

"1. In this original application, Applicant has come up with the grievance that Respondent No. 5 has uprooted/cut a full-fledged grown tree which was standing in the park opposite to DDA Market No. 3, Y Block, Mangol Puri, Ward No. 42, Delhi."

"3. Hence, we dispose of the OA directing the Respondent No. 3 to ensure that competent Tree Officer submits action taken report before the Member Secretary, DPCC within four weeks, who on receipt of the report will do the needful in accordance with law within eight weeks and will submit action taken report before the Registrar General of the Tribunal within four months by e-mail at judicial-[ngt@gov.in](mailto:ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF." (COPY of order dated 04.03.2024 is enclosed)

A complaint dated 04.08.2023 was received in the office of North Forest Division (GNCTD) regarding tree offence in violation of the Delhi Preservation of Trees Act, 1994 been committed at MCD park opposite H.No. Y- 1946, DDA Market No. 3, Y- Block, Mangol Puri, Ward No. 42, Delhi.

That the Beat Officer In-charge (Rohini Beat) on behalf of North Forest Division (GNCTD) had inspected the site of offence i.e. MCD park opposite H.No. Y- 1946, DDA Market No. 3, Y- Block, Mangol Puri, Ward No. 42, Delhi on 09.08.2023. During the course of inspection it was observed that one (01) Sheesham tree had been illegally headbacked without permission and in violation of provisions of DPTA, 1994. Thereby, an offence of illegal headback of one (01) tree at MCD park opposite H.No. Y- 1946,

5/10/25  
CMG IIIMS/CM C-187  
08-10-259/10/25  
Barhat, Sec

DDA Market No. 3, Y-Block, Mangol Puri, Ward No. 42, Delhi was booked in violation of Section 8 of the Delhi Preservation of Trees Act, 1994.

Consequently, tree hearings proceedings were held in the chamber of the undersigned on 22.11.2023, 07.05.2025, 18.06.2025, 07.08.2025 and 24.09.2025 in view of the aforementioned tree offence booked for violation of section 8 of the Delhi Preservation of Trees Act, 1994 caused by illegal headback of one (01) Sheesham tree located at MCD park opposite H.No. Y- 1946, DDA Market No. 3, Y-Block, Mangol Puri, Ward No. 42, Delhi.

During the course of hearing, written submission on behalf of Sh. Rahul Choudhary (H/o : Y - 1946, Y-Block, Mangol Puri, Ward No. 42, Delhi) was taken on record wherein he has submitted that the tree cut at the park nearby Y - 1946 has been cut by M.C.D.

Furthermore, written submission on behalf of Sh. Vipin (M.C.D, S.O (Horti)) having operational jurisdiction over the site of offence i.e. MCD park opposite DDA Market No. 3, Y-Block, Mangol Puri, Ward No. 42, Delhi was also submitted and taken on record wherein he has vehemently denied all allegations made against MCD and stated that that Land Owner (Mobile No 880055886) and contractor (Mobile No 8882424855) have committed the said offence of illegal headback of one (01) sheesham tree.

In view of the circumstances of the present case and submissions made by all the parties, a detailed thorough investigation is necessary to conclude the present matter. Hereby, it has been directed that a F.I.R. be registered for violation of provision of Section 8 of the Delhi Preservation of Trees Act, 1994 by the concerned Police Station i.e. P.S: Mangolpuri and thereafter the present case be moved for prosecution under Section 24 of the Delhi Preservation of Trees Act, 1994.

Furthermore, to compensate the environmental damage caused by illegal headback of the said tree, it is hereby directed that Sh. Rahul Choudhary (Alleged offender) and MCD (land owning agency of the offence site) both shall plant five (05) trees each of Native Species having a height of not less than 6 feet in a nearby vicinity of DDA Market No. 3, Mangolpuri Ward No. 42 within a period of one (01) month. (Copy of order dated 26.09.2025 is enclosed)

*Patel*  
Dy. Conservator of Forests  
(North Forest Division)

**COPY TO :-**

1. The Registry - National Green Tribunal, Faridkot House, Copernicus Marg, New Delhi-110001

*Patel*  
Dy. Conservator of Forests  
(North Forest Division)

**GOVT. OF NCT OF DELHI**  
**DEPARTMENT OF FOREST AND WILD LIFE**  
**OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS**  
**NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-**  
**110036**

File No. F.165/DCF(N)/Tree Offence/2023-24/ 29/0-13

Date- 26/09/2025

**ORDER**

Date of Hearing: 24.09.2025

Sh. Rahul Chaudhary (owner Y- 1946, Mangolpuri) present

Sh. Vipin Soni (MCD Official) present

None for Sh. Rajan (Complainant)

The present matter is regarding illegal headback of tree located at Mangolpuri Ward No. 42 outside Y -1946 opposite DDA Market No. 3.

Written Statement on behalf of Sh. Rahul Choudhary (alleged offender) has been filed and taken on record wherein he has denied all allegations against him and stated that the said offence was committed by officials of MCD.

Written Statement on behalf of Sh. Vikas Soni (official on behalf of MCD) has also been submitted wherein he has stated that the said offence was committed by the owner of House No. Y - 1946, Mangolpuri, Delhi and a complainant in this regards has also been filed at the concerned Police Station.

In view of the above and the circumstances of the present case as further investigation is necessary to arrive at the conclusion of the present case. It is hereby, directed that a F.I.R. be registered for violation of provision of Section 8 of the Delhi Preservation of Trees Act, 1994 by the concerned Police Station i.e. P.S: Mangolpuri and thereafter the present case be moved for prosecution under Section 24 of the Delhi Preservation of Trees Act, 1994.

Furthermore, to compensate the environmental damage caused by illegal headback of the said tree. it is hereby directed that Sh. Rahul Choudhary (Alleged offender) and MCD (land owning agency of the offence site) both shall plant five (05) trees each of Native Species having a height of not less than 6 feet in a nearby vicinity of DDA Market No. 3, Mangolpuri Ward No. 42 within a period of one (01) month.

The case file along with the present order and report of the investigating officer be forwarded to the S.I.O. of P.S: Mangolpuri for compliance of directions.

26/09/2025  
 Dy. Conservator of Forests  
 (North Forest Division)

TO,

1. Sh. Rahul Choudhary :- R/O: Y-1946, Mangolpuri, New Delhi -110083  
(for compliance of directions)
2. The Dy. Director (Horti) MCD:- MCD Office, Rohini Zone, Zonal Office  
Building, Room No - 205, Sector - 5, New Delhi - 110085  
(for compliance of directions)
3. Sh. Rajan (Complainant) :- R/O: I - 588, Mangolpuri, New Delhi - 110083  
(for kind information)
4. The S.H.O:- P.S: Mangolpuri, D-904, Maharishi Valmiki Marg, Mangolpuri,  
Delhi - 110083 (for compliance of directions)

o/c

*[Signature]*  
Dy. Conservator of Forests  
(North Forest Division)